Title: Need for effective implementation of Right to Education Act in the country.

SHRI ANTO ANTONY (PATHANAMATHITTA): Mr. Chairman, Sir I would request the Government to give necessary direction to various State Governments to strictly adhere to the Right to Education Act. I regret to state here that many unaided schools in the country frequently violate the provisions of the Act. As per report, the hon. High Court of Delhi has served notice to nine unaided schools in Delhi regarding the violation of the RTE Act. Similar incidents are occurring in various parts of the country.

Such incidents raise serious concerns over the success of the Right to Education Act in its letter and spirit. The Act is one of the golden feathers in the UPA Government underlines the imperativeness to ensure each and every child's right to education irrespective of his or her social and economic condition. The Act was passed in according with the ground realities in our country. However, its success depends on its strict adherence.

Therefore, I would request the Government to give necessary direction to various State Governments to strictly adhere to the Right to Education Act.